

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCHES "H", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

**ITA No. 5246/MUM/2019
Assessment Year: 2013-14**

**ITA No. 5247/MUM/2019
Assessment Year: 2014-15**

&

**ITA No. 5248/MUM/2019
Assessment Year: 2015-16**

Dr. Hrishikesh Dattatray Pai, 30 Pearl Centre, S B Marg, Dadar (West) - 400028 PAN: AABPP2139C	Vs.	DCIT- Central Circle – 3 (2), Air India Building, Nariman Point, Mumbai - 400021
(Appellant)		(Respondent)

Assessee by : None

Revenue by : Shri Gurbinder Singh (DR)

Date of Hearing: 06/05/2021

Date of Pronouncement: 06/05/2021

ORDER

PER SAKTIJIT DEY, JM

These appeals by the assessee arise out of three separate orders, all dated 28.05.2019, of learned Commissioner of Income Tax (Appeals) – 51, Mumbai confirming the penalty imposed under section 271(1)(c) of the Income Tax Act, 1961 for the assessment years 2013-14, 2014-15 and 2015-2016.

2. When the appeals were called for hearing no one was present for the assessee. However, Ms. Apeksha Gada, learned Authorized Representative of the assessee has sent an e-mail stating that on instructions of the assessee, she would like to withdraw these appeals as the assessee has opted for settling

the dispute arising in these appeals under the Direct Tax Vivad se Vishwas Act, 2020 and has also received certificates issued by the designated authority in Form 3.

3. The learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. In view of the facts discussed above and considering assessee's request, we permit him to withdraw these appeals. Accordingly, appeals are dismissed as withdrawn.

In the result, appeals filed by the assessee are dismissed.

Order pronounced in the open court on 6th May, 2021.

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक Dated: 06/05/2021

Alindra, PS

आदेश प्रतिलिपि अग्रेषित/ Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai